135

STATEMENT BY MINISTER CORRECT-ING ANSWER GIVEN IN REPLY TO UNSTARRED QUESTION NO. 1065 ON THE 18TH AUGUST, 1972—PERSONS BELONGING TO SCHEDULED CASTES AND SCHEDULED TRIBES

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH CHANDRA HANSDA): Mr. Chairman, Sir, in reply to part (b) of Unstarred Question No. 1065 answered on 18-8-1972, it was stated that a total of 15 persons each were recruited in Class III and IV categories by the Iron & Steel organisation (including the Controller's regional offices) during 1971. I regret to say that this is not the correct position. I have now been informed that the correct position is that only a total of 11 persons were recruited during that year in each of Class III and IV categories of the Iron & Steel Controller's organisation (including the regional offices).

PAPERS LAID ON THE TABLE

THE MINERAL CONCESSION (SECOND AMENDMENT) RULES, 1973

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH CHANDRA HANSDA): Sir, I beg to lay on the Table, under subsection (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1967, a copy (in English and Hindi) of the Ministry of Steel and Mines (Department of Mines) Notification G. S. R. No. 345, dated the 13th March, 1973, publishing the Mineral Concession (Second Amendment) Rules, 1973. [Placed in Library. See No. LT-5033/73]

REPORT (1970-71) OF THE COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT): Sir, I beg to lay on the Table, under clause (2) of article 338 of the Constitution, a copy (in English and Hindi) of the Twentieth Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1970-71. [Placed in Library. See No. LT-5048/731.

ANNUAL REPORT AND ACCOUNTS (1971-72) OF THE HINDUSTAN COPPER LIMITED AND RELATED PAPERS

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH CHANDRA HANSDA): Sir, I beg to lay on the Table:

- I. A copy each (in English and Hindi) of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:---
 - (i) Fifth Annual Report and Accounts of the Hindustan Copper Limited, for the year 1971-72, together with Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (ii) Review by Government on the the Company. [Placed working of in Library. See No. LT-5034/73 for (i) and(ii)]

IRON AND STEEL (CONTROL) AMENDMENT **ORDER**, 1973

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH CHANDRA HANSDA): Sir, I also beg to lay on the Table:-

II. A copy (in English and Hındi) of the Ministry of Steel and Mines (Department of Steel) Notification S. O. No. 214 (E)/Ess. Com/Iron and Steel, dated the 12th April, 1973, publishing the Iron and Steel Amendment Order, (Control) under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-5032/73].

ANNUAL REPORI (1971-72)EMPLOYEES STATE INSURANCE CORPORATION

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABI-LITATION (SHRI G. VENKAT SWAMY): Sir, I beg to lay on the Table, under section 36 of the Employees' State Insurance Act, 1948, a copy (in English and Hindi) of Report of the Employees' Annual State Insurance Corporation for the year 1971-72. [Placed in Library. See No. LT-5035/73].